

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

OA.1308/96

dt.13-11-96

Between

Smt. D. Appalanarasa

: Applicant

and

1. Admiral Supdt.

Naval Dockyard, Visakhapatnam

2. Lt. Asstt. Manager(SSS)

Naval Dockyard, Steam Survey & SDBs Dept.

Naval Dockyard, Visakhapatnam

: Respondents

Counsel for the applicant

: S. Kishore
Advocate

Counsel for the respondents

:

ORAM

HON. MR. JUSTICE M.G. CHAUDHARI, VICE CHAIRMAN

HON. MR. H. RAJENDRA PRASAD, MEMBER (ADMN.)

Judgement

Oral order (per Hon. Mr. Justice M.G. Chaudhari, VC)

The case of the applicant for regularisation is under consideration of the Department as can be seen from Annexure A-4 which shows that the Lt. Asstt. Manager (SSS), has forwarded the proposal for necessary action to the higher authorities on 13-6-1996. There can be no grievance raised when the case is being considered by the Department. It is submitted that although proposal was forwarded on 13-6-1996 so far order for regularisation has not been issued.

2. Since the matter is in process it is essential for the applicant to move the concerned authority to expedite the decision and even if there is no response, in any event the



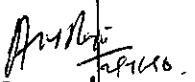
✓ applicant had to wait the decision for a reasonable period which ordinarily is reckoned as six months. As on today there is no cause of action to entertain this application.

3. The application is rejected without prejudice to adopt such legal remedies as are advised as and when cause of action will accrue to the applicant.


(H. Rajendra Prasad)
Member (Admn)


(M.G. Chaudhary)
Vice Chairman

Dated : November 13, 96
Dictated in Open Court


Deputy Registrar (S) CC

sk

O.A.1308/96.

To

1. The Admiral Superintendent,
Naval Dockyard, Visakhapatnam.
2. Lt. Assistant Manager (SSS)
Naval Dockyard, Steam Survey and SDBs Dept.,
Naval Dockyard, Visakhapatnam.
3. One copy to Mr. S. Kishore, Advocate, CAT.Hyd.
4. One copy to Mr. Addl. CGSC. CAT.Hyd.
5. One copy to Library, CAT.Hyd.
6. One spare copy.

pvm.

(17)

9/11/96

I COURT

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE M.G.CHAUDHARI
VICE-CHAIRMAN

AND

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

Dated: 13-11-1996

ORDER / JUDGMENT

M.A/R.A./C.A. NO.

in
O.A.No. 1308/96

T.A.No.

(w.p.)

Admitted and Interim Directions

Issued.

Allowed.

Disposed of with directions

Dismissed

Dismissed as withdrawn.

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

pvm

